

RAJPAL POULTRY FARM AND OTHERS**VS****STATE OF HARYANA AND OTHERS**

Present:- Mr. Akshay Bhan, Senior Advocate with
Mr. Amandeep Singh Talwar, Advocate and
Mr. Abhijeet Singh Rawaley, Advocate
for the petitioners.

Learned Senior counsel for the petitioners relies upon Bombay Mutton Dealer Association v. State of Maharashtra (2016) 2 Bom CR 171 to submit that private slaughter houses/meat shops cannot be asked to close down during the period of paryurshan festival as it would affect the constitutional rights of the general public apart from violating the right of the petitioners to carry on their trade, business or vocation.

Notice of motion.

Ms. Tanushree Chauhan, DAG, Haryana accepts notice on behalf of the respondents No.1 to 4 and waives service.

Respondent No.5 be served through dasti process.

Adjourned to 29.08.2022.

Meanwhile, operation of communications (Annexures P-3 and P-5) shall remain stayed so far as private slaughter houses/meat shops are concerned.

(SUDHIR MITTAL)
JUDGE

August 24, 2022
P.Bhatt